
(2010) 12 RAJ CK 0085

In the Rajasthan High Court

Case No : Civil Writ Petition No. 15163 of 2010

Narendra Singh

APPELLANT

Vs

The Rajasthan Civil Services Appellate Tribunal and Others

RESPONDENT

Date of Decision : 06-12-2010

Acts Referred:

Rajasthan Panchayati Raj Act, 1994 — Section 89(8A)

Citation : (2010) 12 RAJ CK 0085

Hon'ble Judges : Ajay Rastogi, J

Bench : Single Bench

Final Decision : Dismissed

Judgement

Ajay Rastogi, J.—Petitioner, who is serving as Gram Sewak, on being transferred by the State Government from Panchayat Samiti Jhunjhunu to Panchayat Samiti Ladnu in exercise of the powers u/s 89(8-A) of the Rajasthan Panchayati Raj Rules, 1994 vide order dated 29/09/2010, preferred appeal before the Service Appellate Tribunal, however, the Tribunal was not inclined to grant interim relief but taking note of the submissions made, considered it appropriate to call upon the State Government vide order dated 02/11/2010.

2. Counsel submits that in view of the order passed by the Tribunal, nothing remains to be examined in the appeal which has been preferred.

3. The Tribunal has taken note of the submissions made but has not made any observations so far as merit of the matter is concerned and the interim relief was declined by the Tribunal. However, what has been urged is still to be examined on merits. Taking note thereof, this Court is not inclined to interfere in the matter which is still subjudice before the Tribunal.

4. The writ petition is without substance and the same is accordingly dismissed.